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CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD

Registration O.A. No.431 of 1987

Chokhey Lal Applicant.

Versus .

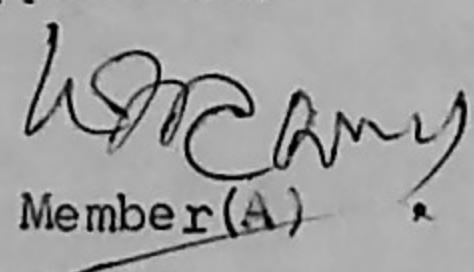
Union of India & Others Respondents.

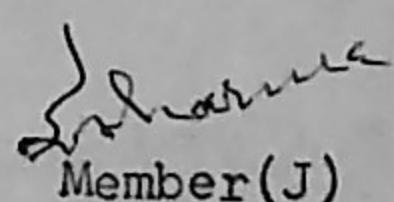
Hon.G.S.Sharma,J.M.

Hon.K.J.Raman,A.M.

None is present for the applicant. He was asked on 24.11.1987 to file his rejoinder affidavit by 21.12.1987. The rejoinder affidavit has not been filed by now despite giving repeated opportunities to the applicant and on [^] number of days none had appeared on behalf of the applicant. Shri. D.C.Saxena for the respondents is present and informs that the applicant is ~~placed~~ ^{and has been absconding} under suspension and charge sheeted ^{some} ~~to which~~ he had been avoiding. It is not necessary to grant further ~~time~~ adjournment.

The petition is accordingly dismissed on the default of the applicant.


K.J. Raman
Member(A)


G.S. Sharma
Member(J)

Dated: 12th April, 1989.
brc/